

**Life-saving drugs manufactured by
Mys. CIPLA Limited**

*220. SHRIMATI MANORAMA
PANDEY:

SHRI RAMANAND YADAV:

Will the Minister of CHEMICALS
AND FERTILIZERS be pleased to
state:

(a) what are the names of life
saving drugs manufactured by M/s.
CIPLA Limited and at what prices
they are being marketed at present;
and

(b) whether it is a fact that M/s.
CIPLA Limited is charging exorbi-
tant prices on the life saving drugs
in the market violating all the rules
and regulations, including guidelines
of the Government for life saving
drugs manufacturing companies?

THE MINISTER OF CHEMICALS
AND FERTILIZERS (SHRI VAS-
ANT SATHE): (a) and (b). There
is no standard list of life saving
drugs. The Committee on Drugs &
Pharmaceuticals Industry (popularly
known as the Hathi Committee),
keeping in view the essentiality of
medicines, their need and their avail-
ability, identified 116 medicines which
in its opinion are extensively used
in medical practice both in Urban
and Rural areas. The bulk drugs/
active ingredients in these 116 medi-
cines number about 91. The Chemical
Industrial and Pharmaceuticals Labs.
Ltd. (CIPLA) are engaged in the
production of two medicines out of
the 116 medicines identified by the
Committee, namely, Chloroquin Phos-
phate Tablets and Chloroquine Phos-
phate Injection and one bulk drug
out of 91 bulk drugs/active ingre-
dients identified by the said Commit-
tee, namely, Metronidazole. The com-
pany have confirmed that they are
selling Chloroquin Phosphate Tablets
and Chloroquin Phosphate Injection
at the leader prices notified by the
Government and the bulk drug
Metronidazole at the price notified by

the Government. There are no guide-
lines of the Government for life sav-
ing drugs. However, the Prices of
drugs are controlled under the Drugs
(Prices Control) Order 1979. No in-
stance of M/s. CIPLA selling any
essential medicine in violation of the
DPCO 1979 has been noticed.

Self-sufficiency in life-saving drugs

221. SHRI BHUVNESH CHATUR-
VEDI: Will the Minister of CHEMI-
CALS AND FERTILIZERS be pleas-
ed to state:

(a) what steps Government have
taken or propose to take to achieve
self-sufficiency in the production of
life-saving drugs; and

(b) whether there is any plan or
policy to invite foreign collaboration
to produce these drugs in the
country?

THE MINISTER OF CHEMICALS
AND FERTILIZERS (SHRI VAS-
ANT SATHE): (a) Although there
is no agreed list of life-saving drugs
as such, there is a list of drugs known
as 'essential drugs' which was identi-
fied by the Hathi Committee. These
items number 116 and they include
life saving drugs. Steps taken to im-
prove production of bulk drugs and
formulations are listed in the state-
ment. (See below)

(b) Foreign Collaboration proposals
are considered on merits depending
upon factors like availability of in-
digenous technology, outgo of foreign
exchange, reliability, cost effective-
ness, possibility of export etc.

Statement

I. (i) A large number of Industrial
approvals including DGTD Registra-
tions have been granted.

(ii) Expansion in the capacity of
bulk drugs and formulations in the
public sector has been undertaken.

II. Steps are being given for re-
moving bottlenecks in production by

the introduction of improved technology, in the procurement of raw materials, and supply of utilities, in respect of existing drug units.

(iv) Implementation of industrial licences and letters of intent is monitored, and the difficulties in implementation, if any, in respect of such units is gone into.

II. A number of decisions have been taken by Government for stimulating the production in different industrial sectors including the drug industry.

(i) In August, 1980 Government notified the decision providing for automatic 5 per cent annual growth (limited to 25 per cent in a year period) in one or more stages. This decision is applicable to the drug industry with suitable modifications on the basis of the 1978 Drug Policy, as notified vide Press Note dated 22-5-1982.

(ii) In August/September, 1980 Government announced its decision to recognise productive installed capacities as on 4-9-1980 which were in excess of the licensed capacities. This decision is also applicable to the drug industry as modified on the basis of the 1978 Drug Policy, vide Press Note 17-10-1981.

(iii) In April, 1982 Government announced the facility of re-endorsement of capacities. Under this decision if the highest production during the five year period ending March 1982 plus 1/3rd thereof exceeds 125 per cent of the licensed capacity, the said highest production + 1/3rd can be endorsed on the relevant industrial licences. Further, if the production during 1982-83 is higher than the capacity endorsed, that production plus 1/3rd thereof would be endorsed in the licences in 1983. For FERA and MRTE Companies, this facility is restricted to Appendix 1 (core sector) activity. The provisions of the Press Note dated 17-10-1981 are applicable in the case of drug units.

Winding up of M/s. Wyeth (India) Pvt. Ltd.

1081. SHRI K.V.R.S. BALA SUBBA RAO: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) what was the original capital of M/s. Wyeth Labs., M/s. Wyeth (India) Private Ltd. and M/s. John Wyeth and Bos. India, and what is their current capital;

(b) whether any of these companies remitted a dividend higher than the original capital during any year in the past five years;

(c) when was the first decision taken to ask M/s. Wyeth (India) Private Ltd. and M/s. John Wyeth & Bros. to wind up, on what basis, the instructions to Reserve Bank of India were withdrawn and when were the fresh instructions issued to Reserve Bank of India; and

(d) whether it is a fact that M/s. John Wyeth & Bros. is neither a Manufacturer nor a Trader, if so, how it has been allowed to operate in the country after the commencement of FERA 1973?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE): (a) and (b). The original equity capital of M/s. Wyeth Labs. was Rs. 33.3 lakhs and the equity capital employed of the company at the end of the year 1980-81, for which the information is available, was Rs. 90 lakhs. M/s. John Wyeth & Brother, is only a branch of a foreign Co. incorporated in England. The equity capital of M/s. Wyeth (I) Pvt. Ltd. as shown in their FERA application submitted in 1974 was Rs. 5 lakhs. Its equity capital at the end of 1980-81 is Rs. 10 lakhs. From the figures of annual remittances during the 5 year period ending 1980-81, for which information is available, it is observed that M/s. Wyeth Labs. did not make remittances higher than their origi-